

**I. The Wealth-tax (Amendment) Rules, 1978.**

**II. The Gift-tax (Amendment) Rules, 1978.**

**III. The Companies (Profits) Surtax (Amendment) Rules, 1978.**

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Central Board of Direct Taxes) Notification S.O. No. 434(E), dated the 7th July, 1978, publishing the Wealth-tax (Amendment) Rules, 1978, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library. See No. LT-2586/78].

II. A copy (in English and Hindi) of the Ministry of Finance (Central Board of Direct Taxes), Notification S.O. No. 435(E), dated the 7th July, 1978, publishing the Gift-tax (Amendment) Rules, 1978, under sub-section (4) of section 46 of the Gift Tax Act, 1958. [Placed in Library. See No. LT-2587/78].

III. A copy (in English and Hindi) of the Ministry of Finance (Central Board of Direct Taxes), Notification S.O. No. 436(E), dated the 7th July, 1978, publishing the Companies (Profits) Surtax (Amendment) Rules, 1978, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-2588/78].

**I. The Interest-tax (Amendment)**

**II. Notifications of the Ministry of Finance (Department of Revenue) related Papers.**

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Central Board of Direct Taxes), Notification S.O. No. 437(E), dated the 7th July, 1978, publishing the Interest-tax (Amendment) Rules, 1978, under sub-section (4) of section 27 of the Interest-Tax Act, 1974. [Placed in Library. See No. LT-2599/78].

II. A copy each (in English and Hindi) of the Ministry of Finance

(Department) Notifications S.O. Nos. 390 to 392(E), dated the 31st July, 1978, under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications. [Placed in Library. See No. LT-2590/78].

**I. The Audit Report on the Accounts (1975-76) of the Coffee Board, Bangalore and related Papers.**

**II. Annual Report and Accounts (1976-77) of the Tea Trading Corporation of India Limited, Calcutta and related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Audit Report on the Accounts of the Coffee Board, Bangalore, for the year 1975-76, together with a statement (in English and Hindi) giving reasons for the delay in laying the document. [Placed in Library. See No. LT-2553/78].

II. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Fifth Annual Report and Accounts of the Tea Trading Corporation of India Limited, Calcutta, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2621/78 for (a) to (ii)].

**I. Annual Report (1976-77) on the Working of the Cardamom Board, Cochin and related Papers.**